

(b) stated that the applicant may be permitted to withdraw the application provided the applicant is permitted to continue at Chandrapur till 31-8-88. He has also stated that the applicant may be allowed to apply for re-transfer to Chandrapur and the department may be directed to consider that application. We direct that the applicant be relieved from Chandrapur on 31-8-88 and the application for re-transfer if made after joining duties at Bombay, be considered by the respondents on its own merits. With these directions the application is disposed of as withdrawn.

Review Petition No.
23/88 for reviewing
the order dtd 1-7-88.

SBK
22-7-88

B. C. Gadgil
(B. C. Gadgil)
Vice-Chairman

P. Srinivasan
(P. Srinivasan)
Member (A)

Per Tribunal 27/5/88

Notices issued to
the Applicant & his
Advocate on dtd 28-7-88

MSD
28-7-88

Notice dt 27/7/88 served
on applicant on 4/8/88

B. C. Gadgil

Rev No 23/88 in OA 298/88
fixed for Admission hearing
On 8th Sept 88 Issue
Notice to the Applicant & his
Adv. 22/7/88
D. R.